

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

**Item No. 206  
IB-1782/ND/2019**

**IN THE MATTER OF:**

**M/s. Sameta Metal Pro Pvt. Ltd.**

**....PETITIONER**

**Vs.**

**M/s. Win-Holt India Pvt. Ltd.**

**....RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 26.07.2021  
(Virtual Hearing)**

**Coram:**

**DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Resolution Professional**

**:Ms. Sabhya Jain, Advocate.**

**ORDER**

Heard the submissions made by the learned counsel for the RP. The counsel for RP has submitted that the proposal of CoC for early liquidation application has been moved and the said application is not traceable on e-portal of the Tribunal, therefore the counsel is directed to take up with the Registry to get the application listed for early hearing. Matter is posted to **17.08.2021.**



**(Hemant Kumar Sarangi)  
Member (T)**



**(P.S.N. Prasad)  
Member (J)**